Papers |laid

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir, I beg to lay on the Table, under sub-clause (a) of clause (2) of article 123 of the Constitution, a copy (in English and Hindi) of the Coal Mines (Nationalisation) Amendment Ordinance, 1976 (tN-o. 3 of 1976). [Placed in Library. See No. LT-10727/76].

# I. The Tamil Nadu General Clauses (Amendment) Act, 1976

#### II. Election Commission of India Notification

THE. MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD): Sir, I beg to lay on the Table:

I. A copy (in English and Hindi) of the Tamil iN\adu General Clauses (Amendment) Act, 1976, enacted by the President, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act,, 1976 [Placed in Library. See No. LT-10781/76].

II. A copy (in English and Hindi) of the Election Commission of India Notification S.O. No. 156(E), dated the 3rd )March, 1976 [Placed in Library. *See* No. LT-10822/76].

# I. Annual Report (1974-75) and Accounts of the Oil arid Natural Gas Commission and related papers

#### II. The Ministry of petroleum Notification

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): Sir, I ibeg to lay on the Table: I. A copy each (in English and Hindi) of the following papers, un der sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Com mission Act, 1959:—

(i) Fifteenth Annual Report and Accounts of th<sub>e</sub> Oil and Natural Gas Commission for the year 1974-75, together with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the Commission.

[Placed in Library. For (i) and (ii) *See* No. LT-10824/76].

II. A copy (in English and Hindi) of the Ministry of Petroleum Noti fication G.S.R. No. 276(E), dated the 1st April, 1976, under sub-sec tion (6) of section 3 of the Essen tial Commodities Act, 1955 (Placed in Library. *See* No. LT-10707/76].

### Reports of the Monopolies and restrictive Trade practices Commission and related paper<sub>s</sub>

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA): Sir, I beg to lay on the Table:

(i) A copy each of the following Reports of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:

(a) Report under section 22(3) (b) of the said Act in the case of M/s Rallis India Limited, Bombay, and the Order dated the 9th February, 1976, of the Central Government thereon. [Placed in Library. *See* No. LT-10770/76],

(b) Report under section 22(3) (b) of the said Act in the case of M/s Ballarpur Paper and Straw Board Mills Limited, New Delhi, and the Order dated the 28th February, 1976, of the Central Government thereon. [Placed in Library. See No. LT-10770/76],